

[Shri Nitiraj Singh Chaudhry]

(3)(i) A copy each of the following Notifications under sub-section (2) of section 107 of the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966 read with clause (c)(iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh:—

(a) G.O. Ms. No. 842 published in Andhra Pradesh Gazette dated the 14th September, 1972 making certain amendment to the Rules relating to the service conditions for the Tirumala-Tirupati Devasthanams.

(b) G.O. Ms. No. 845 published in Andhra Pradesh Gazette dated the 7th September, 1972 making certain amendments to certain rules issued under the Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1966.

(ii) Two statements explaining reasons for not laying on the Table Hindi revision of the above notifications.

[Placed in Library. Sec. No. LT-4609/73.]

PETROLEUM AND NATURAL GAS (AMENDMENT) RULES, 1973 AND NOTIFICATION RE. CERTAIN AMENDMENTS TO THE OIL FIELDS (REGULATION AND DEVELOPMENT) ACT, 1948.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH) : I beg to lay on the Table—

(1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 161 in Gazette of India dated the 17th February, 1973, under section 10 of the Oilfields (Regulation and Development) Act, 1948.

(2) A copy of Notification No. S.O. 465 (Hindi and English versions) published in Gazette of India dated the 17th February, 1973 making certain amendment to the Schedule to the Oilfields (Regulation and

Development) Act, 1948, issued under section 6A of the said Act.

[Placed in Library. Sec. LT-4610/73]

Review and Annual Report of National Projects Construction Corporation Ltd., New Delhi.

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1971-72.

(2) Annual Report of the National Projects Constructions Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. Sec. No. LT-4611/73]

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Coal Mines (Taking over of Management) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 16th March, 1973, has been passed by the Rajya Sabha at its sitting held on the 26th March, 1973, with the following amendments:—

Clause 7

1. That at page 8, line 16, for the word "from" the word "in relation to" be substituted.

2. That at page 8, after line 19, the following be inserted, namely :—

“(5) All sums deducted under subsection (4) shall, in accordance with such rules as may be made under this Act, be credited by the Central Government to the relevant fund or paid by that Government to the persons to whom the said sums are due, and on such credit or payment, the liability of the owner in respect of the amount of arrears due as aforesaid shall, to the extent of such credit or payment, stand discharged.”

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.”

(ii) ‘In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 20th March, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendation to make to the Lok Sabha in regard to the said Bill.

COAL MINES (TAKING OVER OF MANAGEMENT) BILL.

AS RETURNED BY RAJYA SABHA WITH AMENDMENTS

SECRETARY : Sir, I lay on the Table of the House the Coal Mines (Taking Over of Management) Bill, 1973, which has been returned by Rajya Sabha with amendments.

PUBLIC ACCOUNTS COMMITTEE

SEVENTY SIXTH REPORT

SHRI SEZHIAN (Kumbakonam) : I beg to present the Seventy-sixth Report of the Public Accounts Committee on Report of the Comptroller and Auditor General (Civil) for the year 1969-70 relating to Ministry of Home Affairs and Report of the Comptroller and Auditor General (Civil) for the year 1970-71 relating to the Ministries of Home Affairs, Information and Broadcasting and Department of Agriculture and Appropriation Accounts (Civil) 1970-71 relating to the Department of Agriculture.

12.56 hrs.

PETITION RE. RISING PRICES, UNEMPLOYMENT, ETC.

SHRI INDRAJIT GUPTA (Alipore) : I beg to present a petition signed by Shri C Raieswara Rao and other regarding rising prices, unemployment and other problems in the country. I would recommend to you to accept the copies of the petition which are being brought to your office. Kindly accept them because they are all addressed to the House. (Interruptions.)

12.57 hrs.

STATEMENT re. SUPPLY POSITION OF DIESEL OIL IN REWA REGION OF MADHYA PRADESH

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): The Rewa region of Madhya Pradesh is served by the Satna Depot of the oil companies. This Depot receives Light Diesel Oil (LDO) by rail from Bombay and High Speed Diesel Oil (HSDO) from the Allahabad terminal of the Barauni—Kanpur products pipeline.